

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF SARDA AGRO OILS LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s. Sarda Agro Oils Limited
2.	Date of Incorporation Of Corporate Debtor	21/07/1992
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Register of Companies - Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U15143TG1992PLC014547
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	655,Satamrai Gaganpahad Hyderabad,Telangana, India
6.	Insolvency commencement date in respect of Corporate Debtor	27/08/2019 (Order made available on 28/08/2019)
7.	Estimated date of closure of insolvency resolution process	22/02/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Madhusudhan Rao Gonugunta & IBBI Regd. No. IBBI/PA-001/IP-P00181/2017-18/10360
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7-1-285, Flat No.103, Sri Sai Swapnasampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana ,500038 Email id: madhucs1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	7-1-285, Flat No. 103, Sri SaiSwapnasampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad,Telangana ,500038 Email id: sardairp@gmail.com
11.	Last date for submission of claims	10/09/2019
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Weblink: https://ibbi.gov.in/home/downloads Physical Address:Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s.Sarda Agro Oils Limited on 27th August 2019 and order made available on 28th August 2019.

The creditors of M/s.Sarda Agro Oils Limited are hereby called upon to submit their claims with proof on or before 10/09/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date :29-08-2019

Place: Hyderabad

Name and Signature of Interim Resolution Professional:

Sd/-Madhusudhan Rao Gonugunta

